

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH, PATNA.

O.A. No. 794 of 2005

Date of order : December 19, 2005

C O R A M

Hon'ble Shri Justice P.K. Sinha, Vice-Chairman

Bindeshwar Chaukidar
Vs.

Union of India and ors.

For the Applicant : Shri Vikash Jha

For the respondents : Shri A.A. Khan

O R D E R (Oral)

By Justice P.K. Sinha, V.C. :-

This application has been filed seeking direction to the respondents to take a decision on the representation filed by the applicant at Annexure A/1, which was filed by the applicant in November, 2004 vice Annexure A/1 and to decide as to whether the nature of duty of the applicant would come within the category of "continuous" or "Essentially intermittent", and after taking a decision to grant benefit arising out of that. It is submitted that the representation as filed at Annexure A/1, addressed to the Senior Divisional Personnel Officer, E.C. Railway, Danapur is yet to be decided, as no decision has been communicated to the applicant.

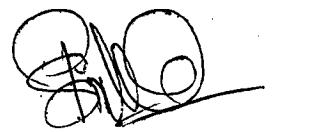
2. In a matter of this nature, it is desirable that firstly the authority concerned should take a decision.

3. In the result, this application is disposed of by directing the respondent No. 3, the Senior Divisional Personnel Officer, E.C. Railway, Danapur to consider the



prayer of the applicant as made in this application, relating to the representation filed by him at Annexure A/1 and to record a reasoned order thereupon within a period of two months of the receipt of copy of this order. The applicant is also directed to make available respondent No. 3 copy of this order along with copy of the application with its annexures, within 15 days of receipt of certified copy of the order.

4. With the aforesaid direction this Original Application is disposed of.



(P.K. Sinha) / V.C.

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